

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 771
TO BE ANSWERED ON 07.02.2017

Environmental Clearance for Chemical Dumps

771. SHRI Y. S. AVINASH REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that environmental clearances are must for dumps exceeding 100 acres and with a capacity of 5 lakh tonnes or more waste and toxic chemicals generation anywhere in the country and if so, the details thereof;
- (b) whether the Government has granted such permissions for the waste generated from Polavaram dam; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a), (b) & (c) The requirement of prior environmental clearance for waste disposal sites is not based on land area or volume/weight of wastes. The Environment Impact Assessment (EIA) Notification, 2006 prescribes the requirement of prior environmental clearance from the State level Environment Impact Assessment Authorities (SEIAAs) for facilities having landfill for hazardous waste under item 7 (d); bio-medical waste treatment facilities under item 7(da); and common municipal solid waste management facility under item 7 (i) of the schedule of the notification. The EIA Notification, 2006 also prescribes the requirement of prior environmental clearance from the Central Government for all integrated facilities having incineration and landfill orstandalone incineration for hazardous waste under item 7 (d) of the schedule.

The Polavaram dam is an irrigation project under construction. The Government has not received any request for grant of permission for disposal of waste and toxic chemicals generated from the Polavaram project authorities.
